

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.205 - CP(IB)/24(AHM)2021
Item No.206 - IA 649 of 2022

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

Centrum Financial Services Ltd
V/s
Olga Menezes

.....**Applicant**

.....**Respondent**

Order delivered on 08/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ashish Dalal Adv.
For the Respondent : Mr. Arpit Singhvi Adv.

ORDER

IA 649 of 2022

Ld. Counsel for the applicant states that they have filed pursish which is not seen in our record regarding substitution of application. It was also observed that the clarification sought vide order dated 12.5.2023 directing the Ld. Counsel for the applicant to submit copy of all assignment deed along with flow chart showing assignment deed is yet to be submitted.

In view of the same list for further consideration on 13.12.2023

CP (IB) 24 of 2021

IA Ld. Counsel for the applicant is directed to file all the details in compliance of the order dated 12.05.2023 for further consideration of the matter.

List for further consideration on 13.12.2023

Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)